

**MORARJI DESAI** : I beg to lay on the Table :

- (1) A copy of the Audit Report (Commercial), 1969, under article 151(1) of the Constitution. [*Placed in Library. See No. LT-1187/69.*]
- (2) A statement of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on "Finance, Accounts and Audit." [*Placed in Library. See No. LT-1188/69.*]

**ANNUAL REPORT OF DEVELOPMENT COUNCIL FOR FOOD PROCESSING INDUSTRIES**

**THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED)** : I beg to lay on the Table a copy of the Annual Report of the Development Council for Food Processing Industries for the year 1966-67 under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [*Placed in Library. See No. LT-1189/69.*]

**CERTIFIED ACCOUNTS OF INDIAN INSTITUTE OF TECHNOLOGY, MADRAS.**

**THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO)** : I beg to lay on the Table a copy of the Certified Accounts of the Indian Institute of Technology, Madras for the year 1967-68 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [*Placed in Library. See No. LT-1191/69.*]

**REVIEW ON WORKING OF INDIA TOURISM DEVELOPMENT CORPORATION LIMITED, ANNUAL REPORT OF INDIA TOURISM DEVELOPMENT CORPORATION LIMITED ETC.**

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH)** I beg to lay on the Table :

- (1) A copy each of the following papers under sub-section (1) of section

619A of the Companies Act, 1956 :-

- (i) Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi for the year 1966-67.
- (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement showing reasons for delay in laying the above Report. [*Placed in Library. See No. LT-1190/69.*]

**INTERNATIONAL COPYRIGHT (FIRST AMENDMENT) ORDER AND STATEMENT SHOWING REASONS FOR DELAY IN LAYING NOTIFICATION.**

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN)** : I beg to lay on the Table :-

- (1) A copy of the International Copyright (First Amendment) Order, 1969, published in Notification No. S.O. 735 (English version) and S.O. 736 (Hindi version) in Gazette of India dated the 20th February, 1969, under section 43 of the Copyright Act, 1957.
- (2) A statement showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-1192/69.*]

**STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES ETC.**

**THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH)** : I beg to lay on the Table following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of the Fourth Lok Sabha.

- (i) Supplementary Statement No. 1  
Seventh Session, 1969
- (ii) Supplementary Statement No. IV  
Sixth Session, 1968
- (iii) Supplementary Statement No. XI  
Fifth Session, 1968
- (iv) Supplementary Statement No. XVII  
Fourth Session, 1968
- (v) Supplementary Statement No. XII  
Third Session 1967.
- (vi) Supplementary Statement No. XIX  
Second Session, 1967.

[Placed in Library See. No. LT—  
1193,69].

SHRI J. M. BISWAS (Bairkaura) :  
Some Political Party is trying to make  
this State a Hindu Rashtra...(Inter-  
ruptions).

SHRI M. L. SONDHI (New Delhi) :  
Why should the Chief Election Commis-  
sioner's conduct be discussed here?...*(Inter-  
ruptions)*.

MR. DEPUTY-SPEAKER : The  
Speaker is going to give you permission. He  
will permit all members to shout in the  
evening, not now.

SHRI RABI RAY (PURI) : Not  
shout, but to raise issues.

श्री मधु लिमये : (मुंगेर) भ्रष्टाचार महोदय,  
इन्होंने यहाँ पर जो बयान दिया है वह  
लोक सभा को और सदस्यों को समय समय  
पर जो आश्वासन दिये गए हैं, उनके बारे में  
है। एक ताजा आश्वासन गृह मंत्री जी के द्वारा  
यह दिया गया कि बेकारी के खिलाफ, बेरोज-  
गारी के खिलाफ कल जिन लड़कों ने प्रदर्शन  
किया और उनके साथ जो दुर्व्यवहार किया  
गया दिन भर उनको पीने के पानी नहीं मिला,  
पाखाना नहीं जाने दिया गया और न बड़े ट्रक  
या ठ हैन में जेल जाने दिया गया, इन बातों की

ओर मैं आपके द्वारा उनका ध्यान खींचना चाहता  
हूँ, कल भूपेश गुप्त को, इन्द्रजीत गुप्ता को  
ओर मुझ को गृह मंत्री जी के द्वारा यह बतलाया  
गया था कि इसकी जाँच करके इसके बारे में  
खुलासा किया जायेगा।

MR. DEPUTY-SPEAKER : Shri Indra-  
jit Gupta had written to the Speaker and  
he has been informed that at 6 O'clock  
he will be called.

SHRI INDRAJIT GUPTA (Alipore) :  
At 6 O'clock everybody is going to be  
allowed to shout. That will be free  
shouting for everybody. You said so.

MR. DEPUTY-SPEAKER : The  
Speaker has already asked the Home  
Minister to make a statement regarding  
the point raised by Mr. Limaye at 6  
O'clock this evening. No shouting.

श्री मधु लिमये : मैं आइटम 8, आश्वासनों  
के बारे में बोल रहा हूँ।... (व्यवधान)... आज  
बेरोजगारी की समस्या बढ़ती चली जा रही  
है। इसकी ओर समूचे देश और संसद का  
ध्यान खींचने के लिए लड़कें प्रदर्शन करते हैं  
तो उनके साथ इस राजधानी में इस तरह का  
व्यवहार किया जाता है। कल रात को 11  
साढ़े 11 बजे तक पार्लमेंट स्ट्रीट के मजिस्ट्रेट  
की अदालत में हमें इन बातों का फैसला करना  
पड़ा। इसलिए मैं श्री रघुरमैया जी से जानना  
चाहता हूँ कि क्या गृह मंत्री जी इन बातों का  
खुलासा करेंगे कि लड़कों के साथ इस तरह का  
व्यवहार क्यों किया गया और जो इंस्पेक्टर,  
सब-इंस्पेक्टर ने ऐसा किया उनको उसके लिए  
कौन सी सजा दी जा रही है, इसके बारे में हम  
जानकारी चाहते हैं।

MR. DEPUTY-SPEAKER : Before we  
adjourn we shall get it.

SHRI INDRAJIT GUPTA : How  
will he make a statement if we do not  
tell him what he had seen. Please allow  
us to say what we saw.

MR. DEPUTY-SPEAKER : You wrote  
to the Speaker and your letter had been

[Mr. Deputy-Speaker]

forwarded to the Home Minister. You will have your say in the evening and we shall sit longer.

**SHRI S. M. BANERJEE (Kanpur) :** Those who had been arrested and beaten up manhandled and ill-treated are all in Tihar jail. They are on hunger strike ; they have not taken anything. They are treated as common criminals and not as political prisoners. By the time the statement comes, they will be beaten even inside the jail. They were treated shabbily; the ladies were pulled. The ladies have been treated like this. I am sorry that all this has happened. It has been pointed out in this House and everyone supported us. Fortunately, it has been taken up by my friends Shri Indrajit Gupta, Shri Madhu Limaye and Shri Jha. I therefore request you to see that orders are kindly issued to enquire into their condition in the jail and let us know why they are on hunger-strike. (*Interruptions*).

SEVERAL HON. MEMBERS *rose*—

**MR. DEPUTY-SPEAKER :** Order, order. As I have said, Shri Indrajit Gupta's letter has been forwarded to the Home Ministry and the Home Minister is going to make a statement in that evening. At the time you can put some questions. Not now.

**श्री मधु लिमये :** खत की त्रुई जरूरत नहीं है। हम लोगों ने टेलीफोन पर बातें की हैं, सारे तथ्यों को सामने रखा गया है।

**श्री प्रेम चन्द वर्मा :** (हमीरपुर) आप ने कहा है कि शोर मचाने का समय शाम को है, इस वक्त नहीं। तो यह क्यों शोर मचा रहे हैं।

**MR. DEPUTY-SPEAKER :** This is a serious matter, which was raised on the floor of the House yesterday, and I have also said that the Home Minister is going to make a statement. Again it has been raised. This is not proper. The Speaker has stated that the House has taken note of it. It is very serious, and the Home Minister has been asked to make a statement. We will go to the next item now.

**श्री रवि राय :** एश्वोरेस के बारे में इन का कहना है जो स्पीकर ने कहा है।

**श्री शिव नारायण :** मान्यवर, एश्वोरेस जो आपने दिया वह ठीक है। और माननीय मधु लिमये जी ने कहा वह ठीक है कि यह दिल्ली का ही का प्रश्न नहीं है। कल को बम्बई और केरल में भी होगा। तो सरकार की जिम्मेदारी है कि सब के साथ सम्भावना से अच्छा व्यवहार हो। औरतों को मैन हैन्डल किया गया, जो गलत काम है और इसका स्टेटमेंट भ्राना चाहिये। सब के साथ समान व्यवहार होना चाहिये।

**श्री शशि भूषण (खारगोन) :** महिला सत्याग्रहियों को 'बी' क्लास देनी ही चाहिये। वह भूख हड़ताल पर हैं। जो सत्याग्रही कल गिरफ्तार हुए हैं वे बेरोजगारी को दूर करने के लिए एक प्रदर्शन करने आए थे। तीन करोड़ हमारे देश में बेरोजगार हैं उन की समस्या पर सारे राष्ट्र का ध्यान आकर्षित करने आये गिरफ्तार युवकों के साथ अच्छा व्यवहार होना चाहिए और उन को कम से कम 'बी' क्लास देना चाहिये।

**श्री कंवर लाल गुप्त :** (दिल्ली सदर) : जो लोग कल गिरफ्तार होने आये थे रोजगारी के लिए, मिल गई उनको लाठियाँ। आपने अखबारों में देखा होगा कि महिलाओं को कांस्टबिल्स पकड़ कर खींच रहे हैं जब कि उन को महिला पुलिस द्वारा पकड़ा जाना चाहिये। और जिस तरह जेल में व्यवहार हो रहा है वह गलत है। आप मंत्री महोदयको कहें कि इस बारे में स्टेटमेंट दें जल्दी। जब कौरपोरेशन का सवाल उठा तो उन्होंने फौरन बयान दे दिया। तो बाद में बयान देने से क्या फायदा है। मैं चाहता हूँ कि मंत्री महोदय इस का जब भी जवाब दें, जिन अफसरों ने ऐसा भ्रम्र व्यवहार किया उन के खिलाफ क्या कार्यवाही कर रहे हैं, यह भी बतायें।

श्री शशि भूषण (दिल्ली) : जेल में जो कुछ सस्ती हो रही है वह दिल्ली ऐडमिनिस्ट्रेशन के अधीन हो रहा है। जनसंघ इसके जिम्मेदार हैं।

MR. DEPUTY-SPEAKER : That will be done in the evening.

SHRI KANWAR LAL GUPTA : We want to condemn the Home Minister.

SHRI J. H. PATIL : *rose*—

MR. DEPUTY-SPEAKER : Please speak in English to save time. The House will not follow nor can I follow if it is in the other language. (*Interruptions*) That you have the right to speak in Kannada is not the question. The question is, who will translate it? It makes time.

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : अनुवाद के बारे में है, जो इस सदन में दूसरी भाषाओं बोली जाती हैं उस के अनुवाद की व्यवस्था होनी चाहिये। उन का अनुवाद करने वाले यहाँ हैं।

श्री रवि राय : स्पीकर साहब ने एश्योरेस दिया था कि अगले सत्र से सब भाषाओं का अनुवाद होगा।

MR. DEPUTY-SPEAKER : Order, Order, I have got to regulate this House. This will not do. I am requesting him to speak in English. That is all. (*Interruption*) The matter had been raised earlier and it has been taken note of. Mr. Rabi Ray, please resume your seat.

MR. DEPUTY-SPEAKER : Even if Mr. Patel puts a question in Kannada, I cannot ask the Government to reply to it. I cannot translate it. How is it possible?

SHRI J. H. PATEL (Shimoga) : *spoke in Kannada.*

श्री मु० अ० खान (कासगंज) : यह हाउस का कीमती टाइम वेस्ट कर रहे हैं।

MR. DEPUTY-SPEAKER : As I said, though he has a right to put a question in Kennada, how can the Minister reply to it?

SHRI S. KANDAPPAN (Mettur) : Sometime ago, when one of our colleagues put a question on this point, we got a reply from the Speaker through the Secretary that since the question was concerned with the Speaker, it could not be admitted for answer on the floor of the House. But we are assured that there are proposals for that, steps are being taken, personnel are being trained and orders have been placed for the equipment and within a few months, we would be having facilities to speak in all the South Indian languages. I am sure the Minister of Parliamentary Affairs should be in the confidence of things and he must be in a position to tell us when it is likely to materialise. This is a very legitimate demand.

MR. DEPUTY-SPEAKER : I am sorry; these matters are irrelevant at this hour.

श्री रवि राय : यह तो एश्योरेस है सरकार का।

श्री मधु लिमये : मीरार जी भाई इन्विपमेंट यंत्रों के लिए पैसा नहीं देंगे तो काम कैसे होगा। बाकी सारे कामों के लिए इन के पास पैसा है, फिजूल खर्चों और बरबादी के लिए पैसा है।

श्री रवि राय : क्या यहाँ सदस्यों की मातृभाषा का ट्रांसलेशन नहीं होगा? स्पीकर साहब का एश्योरेस है, लिखित, कि अगले सत्र से अनुवाद का प्रबन्ध होगा। और सब भाषाओं का नहीं तो कम से कम तमिल और कन्नड भाषा के अनुवाद की व्यवस्था होगी।

MR. DEPUTY-SPEAKER : This is wrong. The question of money need not be raised, because the Finance Minister is not standing in the way. So far as the other thing is concerned, whatever

[Mr. Deputy-Spaker]

assurance was given by the Speaker, it is being implemented. Now, next item.

**NOTIFICATIONS UNDER CENTRAL EXCISE RULES AND CENTRAL EXCISE (SEVENTH AMENDMENT) RULES**

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANATH PAHADIA) :** On behalf of Shri Sethi, I beg to lay on the Table :—

(1) A copy each of the following Notifications issued under the Central Excise Rules, 1944 :—

(i) G.S.R. 968 (English version) and G.S.R. 970 (Hindi version) published in Gazette of India dated the 12th April, 1969 together with an explanatory memorandum.

(ii) G.S.R. 969 (English version) and G.S.R. 971 (Hindi version) published in Gazette of India dated the 12th April, 1969 together with an explanatory memorandum.

(iii) G.S.R. 1065 published in Gazette of India dated the 3rd May, 1969 together with an explanatory memorandum.

(iv) G.S.R. 1082 to 1097 published in Gazette of India dated the 29th April, 1969 together with an explanatory memorandum. [Placed in Library See. No. LT—1155/69].

(2) A copy of the Central Excise (Seventh Amendment) Rules, 1969, published in Notification No. G.S.R. 1056 in Gazette of India dated the 3rd May 1969, under section 33 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT—1196/69].

**STATISTICAL INFORMATION RE. WORKING OF PREVENTIVE DETENTION ACT ETC.**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :** I beg to lay on the Table :—

(1) A copy of the Statistical Information regarding the working of the Preventive Detention Act, 1950, during the period 30th September, 1967 to 30th September, 1968 (Hindi and English versions).

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above information. [Placed in Library. See No. LT—1197/69]

(3) A copy of Ministry of Defence O.M.No. F 7(3) 66/8902/D (Air-11) dated the 17th August, 1968 containing President's orders in regard to the use of the V.I.P. Flight of the Indian Air Force by the V.I.Ps in pursuance of an assurance given by him on the 7th March, 1969. [Placed in Library See No. LT—1198/69]

**NOTIFICATION UNDER ADVOCATES ACT**

**THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) :** On behalf of Shri Saleem, I beg to lay on the Table a copy of the Admission as Advocates (Training and examination amendment rules 1969 (Hindi and English versions), published in Notification No. S.O. 1560 in Gazette of India dated the 23rd April, 1969, under sub-section (5) of section 49A of the Advocates Act, 1969. [Placed in Library. See No. LT—1199/69]

**REVIEW BY GOVERNMENT ON WORKING OF HINDUSTAN SHIPYARD LIMITED AND ANNUAL REPORT**

**SHRI IQBAL SINGH :** I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1967-68 (Hindi and English versions).